CC NO. 238/19 (OLD CC No. 8550/2016) RC No. 221 2014 E 0015, Branch : CBI/EO-III/New Delhi CBI Vs. M/s Domco Pvt. Ltd. & Ors. U/s. 120-B/420 IPC

23.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present:

Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P.

Singh and Advocate Ms. Tarannum Cheema for CBI.

Holding IO Insp. Pawan Kumar Kaushik.

Ld. Counsel Sh. Rahul Tyagi for A-2 Binay Prakash (also AR of A-1 Company M/s DOMCO Pvt. Ltd.), A-3 Vasant Diwakar Manjrekar and A-4 Paramananda Mondal.

Ld. Counsel Sh. Rajiv Mohan for A-5 Manoj Kumar Gupta.

Ld. Counsel Sh. Mayank Tripathi for A-6 Sanjay Khandelwal.

Though written submissions have been already filed by Ld. Counsels for the accused persons but since in the present day circumstances it is not possible to have access to the physical files so Ld. Counsels have been

requested to provide soft copies of the said written submissions.

Ld. Counsel Sh. Mayank Tripathi for A-6 however submitted that he may be given permission for filing additional written submissions also.

Heard, Allowed.

Ld. Counsels for the accused persons shall be at liberty to do so but the said additional written submissions be also provided to prosecution and who shall be further at liberty to file additional written arguments in rebuttal in soft copy while also supplying a copy thereof to Ld. Counsels for the accused persons. Hard copy of the said additional written submissions shall be supplied to the Reader of this Court as and when normal functioning of the Courts is resumed.

The Reader of the Court has been told to provide the email of the Court to Ld. Counsels for the accused persons for filing written submissions.

Matter be now put up on 28.07.2020 for filing of e-copies of written submissions.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam

Chand.

CRC No. 21/2018, ECIR/02/CDZO/2015

Directorate of Enforcement Vs. M/s AES Chhattisgarh Energy Pvt Ltd & Ors U/s. Section 45 (1) of Prevention of Money Laundering Act (PMLA), 2002 for offence u/s 3,4 of Prevention of Money Laundering Act, 2002

23.06.2020

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. Naveen K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

IO Assistant Director Sh. Santokh Singh.

Three months further time has been sought by IO for completion of further investigation.

Heard, Allowed.

Matter be now put up for consideration on 27.11.2020.

Page No. 1 of 2

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The present order has been dictated on phone to Steno Hukam Chand.

(Bharat Parashar)

(CBI), Court No. 608 Rouse Avenue Court

New Delhinus Court

CRC No. 07/2019 (old CRC No. 03/19) ECIR No. BGZO/19/2015/AD(RR)/09.12.2015. ED Vs. S.M. Jaamdar & Ors. U/s 3 and 4 PMLA, 2002.

23.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of.

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. Naveen K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED.

IO Assistant Director Sh. R. Rajesh.

Three months further time has been sought by IO for completion of further investigation.

Heard. Allowed.

Matter be now put up for consideration on 27.11.2020.

Page No. 1 of 2

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A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam

Chand.